

64

Central Administrative Tribunal, Principal Bench

Review Application No.254 of 2003 in
Original Application No.1987 of 1997

New Delhi, this the 10th day of September, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Dr. N.C. Singhal,
C-115, Greater Kailash - 1
New Delhi-48

.... Applicant

Versus

Union of India, through
Secretary of Ministry of Defence,
South Block,
New Delhi

.... Respondents

O R D E R (In Circulation)

By Justice V.S. Aggarwal, Chairman

Applicant had filed O.A. No.1987/97 seeking that respondent no.2 should pay interest at the rate of 18% per annum on the Chinese War Gratuity and refund of Second World War Gratuity. The application was dismissed.

2. Applicant seeks review of the said order and points out that he is entitled to the interest and the refund claimed.

3. Review would only be permissible if there is any error apparent on the face of the record. If the matter requires re-arguing, in that event the review will not be permissible. In the present case as one peruses the application that has been filed, it is obvious that the applicant seeks re-consideration of the matter. We find in fact there is no error apparent on the face of the record. Review application must fail and is dismissed.

Naik

(S.K. Naik)
Member (A)

/sns/

Ag

(V.S. Aggarwal)
Chairman